

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/020/608/2017

Date of Order: 07.08.2018

Between:

1. N.V.V.Prasada Rao,
S/o. Nakka Venkata Rao,
Aged 36 years,
Occ: Torpedo Fitter (HSK-II),
T.No.2660, R/o. Naval Armament Depot,
Visakhapatnam – 530 009.
2. S. Ganesh Rupa Kanna Babu,
S/o. Saragadam Ramu Naidu,
Aged 35 years,
Occ: Torpedo Fitter (HSK-II),
T.No.2689, R/o. Naval Armament Depot,
Visakhapatnam – 530 009.
3. M. Kesava Rao,
S/o. Mondepu Naga Raju,
Aged 32 years,
Occ: Torpedo Fitter (HSK-II),
T.No.2631, R/o. Naval Armament Depot,
Visakhapatnam – 530 009.
4. K. Surya Prakash,
S/o. Keelu Trinadha Rao,
Aged 35 years,
Occ: Torpedo Fitter (HSK-II),
T.No.2685, R/o. Naval Armament Depot,
Visakhapatnam – 530 009.
5. Yellapu Venkata Ganesh,
S/o. Yellapu Suri Apparao,
Aged 35 years,
Occ: Store Keeper,
C.No.2192, R/o. Naval Armament Depot,
Visakhapatnam – 530 009.
6. K. Krishnam Raju,
S/o. Sri Kolanuvada Siva Rama Raju,
Aged 35 years,
Occ: Torpedo Fitter (HSK-II),
T.No.2686, R/o. Naval Armament Depot,
Visakhapatnam – 530 009.

7. Chuchukonda Ganesh,
S/o. Chuchukonda Manikyam,
Aged 36 years,
Occ: Ammunition Mech-I,
T.No.2638, R/o. Naval Armament Depot,
Visakhapatnam – 530 009.
8. Ishaq Ali Khan,
S/o. S.A. Khanm,
Aged 35 years,
Occ: Ammunition Mech-I,
T.No.2667, R/o. Naval Armament Depot,
Visakhapatnam – 530 009.
9. M.V.K. Anjaneyulu,
S/o. Sri Madhava Rao,
Aged 39 years,
Occ: Lower Division Clerk,
T.No.1170, R/o. Naval Armament Depot,
Visakhapatnam – 530 009.

... Applicants

AND

1. Union of India rep. by
Secretary, Govt. of India,
Ministry of Defence,
South Block, DHQ (PO),
New Delhi – 110 011.
2. Chief of Naval Staff,
Integrated Head Quarters,
Ministry of Defence,
Sena Bhavan, DHQ (PO),
New Delhi – 110 011.
3. Flag Officer Commanding-in-Chief,
Head Quarters, Eastern Naval Command,
Naval Base (PO),
Visakhapatnam – 530 014.
4. Chief General Manager,
Naval Armament Depot,
Visakhapatnam – 530 009.

... Respondents

Counsel for the Applicants : Dr. P.B. Vijaya Kumar

Counsel for the Respondents : Mrs. L. Pranathi Reddy, Addl. CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER
THE HON'BLE MRS. NAINI JAYASEELAN,ADMN. MEMBER

ORAL ORDER

{ Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member }

Heard Dr. P.B. Vijaya Kumar, learned counsel appearing for the Applicant and Mrs. L. Pranathi Reddy, learned Standing Counsel appearing for the Respondents.

2. The present O.A. and some other O.As are filed by the Applicants and others seeking promotion to appear in the Written Examination which was scheduled to be held on 17.6.2018. The Applicants and others are departmental candidates. The Applicants were not permitted to write the examination on the ground that they crossed the prescribed age limit. The contention of the Applicants is that the relaxation of age limit for departmental candidates is available and, therefore, they are entitled to write the examination. Accordingly, the Tribunal passed an interim order directing the Respondents to permit the Applicants to write the examination scheduled to be held on 17.6.2018 or on any subsequent date. The Respondents were further directed not to declare the results of the Applicants.

3. The Applicants by virtue of the order passed by the Tribunal appeared for the examination but their results were not declared. In the other cases, the Tribunal permitted the Respondents to declare the results and the results were

declared. In the instant case, the prayer is only to direct the Respondents to permit the Applicants to write the examination. Since in the other cases the results were declared, the Respondents are directed to declare the results of the Applicants also.

4. With the above direction, the O.A. is disposed of. No order as to costs.

**(NAINI JAYASEELAN)
ADMN. MEMBER**

**(JUSTICE R. KANTHA RAO)
JUDL. MEMBER**

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